

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 25/82-ALC4/2010 MEETING DATE : 21.09.2010

The Meeting No.25/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 21.09.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

At the outset, minutes of Norms Committee Meeting No. 22/82 dated 31.08.2010, 23/82 dated 07.09.2010 both held on 07.09.10 were ratified by the Committee.

Following members were present:-

Shri Shaish Kumar, IA, DIPP
Shri Jasbir Singh, IA, Department of C&PC
Shri DN Mathur,DY.I.A.,Department of Pharmaceuticals
Shri Krishan Kumar, Dy. DGFT
Shri Shyam Lal, FTDO

Case No. B-203	M/s Jubilant Organosys Ltd.
N C Meeting No. 25/11	F.No.01/82/50/1715/AM09/DES-III
Meeting Date 21.09.2010	RA F.No. 05/24/40/00744/AM09
Adv. Lic. No.0510238238 dt. 18.03.09	

Committee decided to remind the firm to furnish excise certified production & consumption data and to defer the case for 16.11.10.

Case No. B-204	M/s Alchem International Ltd.
N C Meeting No. 24/11	F.No.01/82/162/295/AM10/DES-III
Meeting Date 14.09.2010	RA F.No. 05/24/40/00543/AM05
Adv. Lic. No.0510149505 dt. 24.01.05 Adv.	
Lic. No.0510160970 dt. 29.06.05	
Adv. Lic. No.0510160972 dt. 29.06.05	
Adv. Lic. No.0510161341 dt. 04.07.05	

Committee considered the case as per agenda and decided to revise norms for regularization purpose only in these licences as the lowest of three quantities for each import item - (i) As actually imported by the firm against the license; (ii) As allowed by O/o DC(MSME) (Earlier DC(SSl) vide their U.O. No. 5(9)/2005-Chem dated 18.12.06 or (iii) applied for by the firm. The quantity allowed by MSME for 1 kg of export product 'Hyoscine N Butyl Bromide or Hyoscine Hydro Bromide are as under:-

S.No.	Import Item Name	Qty.
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- | | | |
|----|--------------------|-----------|
| 1. | Dubosia leves | 85 kg |
| 2. | Methylene Chloride | 68.55 kg. |
| 3. | Methanol | 26.34 kg. |

RA may take action accordingly.

Case No. B-205	M/s Vivimed Labs Ltd.
N C Meeting No. 25/11	F.No.01/85/50/00236/AM10/DES-III
Meeting Date 21.09.2010	RA F.No. 09/24/40/00504/AM10
Adv. Lic. No.0910041262 dt. 11.03.10	

Committee decided to forward a copy of application to D/o C&PC and to defer the case for 19.10.10.

Case No. B-206	M/s J.S. Chemicals
N C Meeting No. 25/11	F.No.01/82/50/1179/AM09/DES-III
Meeting Date 21.09.2010	RA F.No. 52/24/40/00019/AM09
Adv. Lic. No.5210024577 dt. 21.10.08	

Committee noted that the firm has not furnished the information sought by the D/o C&PC and thus decided to reject the case.

Case No. B-207	M/s Srini Pharmaceuticals Ltd.
N C Meeting No. 25/11	F.No.01/82/50/1613/AM08/DES-III
Meeting Date 21.09.2010	RA F.No. 09/24/40/00385/AM08
Adv. Lic. No.0910032245 dt. 28.11.07	

The Committee considered the firm's request for revision of norms and observed that the norms has already been fixed correctly on the basis of comparative data of other firms and there is no scope for enhancement in the quantity of inputs. It was, therefore, decided to maintain it's earlier decision.

Case No. B-208	M/s Srini Pharmaceuticals Ltd.
N C Meeting No. 25/11	F.No.01/82/50/262/AM10/DES-III
Meeting Date 21.09.2010	RA F.No. 09/24/40/00091/AM10
Adv. Lic. No.0910038415 dt. 03.07.09.	

The Committee considered the firm's request for revision of norms and observed that the norms has already been fixed correctly on the basis of comparative data of other firms and

there is no scope for enhancement in the quantity of inputs. It was, therefore, decided to maintain it's earlier decision.

Case No. B-209	M/s Oleofine Organic (India) Pvt. Ltd.
N C Meeting No. 25/11	F.No.01/82/50/00277/AM10/DES-III

Meeting Date 21.09.2010
Adv. Lic. No.0310522629 dt. 04.06.09

RA F.No. 03/95/40/00138/AM10

The firm's representatives appeared for Personal Hearing. It was explained that the firm has not imported any oil but procured total quantity of Hydrogenated palm Stearin (HPS) which falls under Chapter 15 domestically. Therefore, the Committee in light of written comments forwarded by Chemical Division of C&PC vide their U.O. No.14010/39/2008/Ch.III dated 11.09.2009, decided to revise earlier orders and decided following norms for regularization purpose or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Monglyceride (GMS) (Glycerol Monostearate)	1 kg	1.	Hydrogenated palm Stearin	0.872kg
		2.	Glycerine	0.180 kg
Earlier decision taken in meeting no33/82 dt. 10.11.09 stands withdrawn. RA may take action accordingly.				

Case No. B-210
N C Meeting No. 25/11
Meeting Date 21.09.2010

M/s Reliance Industries Ltd.
F.No.01/82/162/00204/AM10/DES-III

The Committee noted that as per S/Bs and DGCIS data, value addition comes as 9.98% and 12.82% respectively and recommended fixation of DEPB rate with 50% value addition.

Case No. B-211
N C Meeting No. 25/11
Meeting Date 21.09.2010
Adv. Lic. No.0310483876 dt. 26.08.08

M/s Fine Organic Ltd.
F.No.01/82/50/00931/AM09/DES-III
RA F.No. 03/95/40/00482/AM09

The Committee considered firm's request for change of description of import item name from 'Oleic Acid Commercial' to 'Oleic Acid' and on the advice of TA decided to change the description as 'Oleic Acid' with no other change in NC's decision taken in meeting No.23/82 dated 2.9.08.

Case No. B-212
N C Meeting No. 25/11
Meeting Date 21.09.2010
Adv. Lic. No.0310565995 dt. 23.03.10

M/s Fine Organic Ltd.
F.No.01/82/50/00217/AM11/DES-III
RA F.No. 03/95/40/00730/AM10

The Committee considered firm's request for change of description of export item name from 'Ethylene oil Oleamide' to 'Ethylene Bis Oleamide' and on the advice of TA decided to change the description as 'Ethylene Bis Oleamide' with no other change in NC's decision taken in meeting

No9/82 dated 16.10.08.

Case No. B-213
N C Meeting No. 25/11
Meeting Date 21.09.2010
Adv. Lic. No.0310456686 dt. 07.01.08

M/s Navin Fluorine International Ltd.
F.No.01/82/50/00563/AM11/DES-III
RA F.No. 03/95/40/00935/AM08

DECISION: Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.15022/27/2008-Ch.II dated 10.07.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Fluoro Benzene 99.9%	1 KG.	1.	Fluoro Benzene (Purity 99.5%)	1.02 kg

RA concerned may take further necessary action as per above decision of NC.

Case No. B-214
N C Meeting No. 25/11
Meeting Date 21.09.2010
Adv. Lic. No.0310474948 dt. 16.06.08

M/s Fine Organic Ltd.
F.No.01/82/50/00587/AM09/DES-III
RA F.No. 03/95/40/00278/AM09

The Committee considered the case as per Agenda and on the advice of TA decided to change the description of import item no.2 as Stearic Acid' with no other change in earlier NC's decision taken in meeting No.4/08 dt. 9.12.08.

Case No. B-215
N C Meeting No. 25/11
Meeting Date 21.09.2010
Adv. Lic. No.0310489940 dt. 13.10.08

M/s Metropolitan Excimchem Ltd.
F.No.01/82/50/01144/AM09/DES-III
RA F.No. 03/95/40/00594/AM09

Committee noted that the firm has not sent the information sought for, i.e. authentic literature in support of yield claimed and therefore decided to reject the case as in the absence of this information, it was not possible to fix the norms.

Case No. B-216
N C Meeting No. 25/11
Meeting Date 21.09.2010
Adv. Lic. No.0310500879 dt. 01.01.09

M/s Metropolitan Overseas Ltd.
F.No.01/82/50/01490/AM09/DES-III
RA F.No. 03/95/40/00814/AM09

Decision- Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "N-[1-(s)-Ethoxy Carbonyl-3-Phenyl Propyl]-L-Alanine (ECPP-Alanine ale)" without any other change in the decision taken in 53/82 meeting held on 24.03.2009. This decision has been taken only for regularization purpose and no repeat licence may be issued based on this decision.

regularization purpose and no repeat licence may be issued based on this decision.

RA concerned may take further necessary action as per above decision of NC.

Case No. C-21

M/s Bliss GVS Pharma Ltd.

N C Meeting No. 25/11

F.No.01/82/50/00162/AM10/DES-III

Meeting Date 21.09.2010

Committee decided to defer case for 16.11.10 for comments of D/o Pharmaceuticals

On-Line Cases

1

Case No.:188/24/83-ALC1/2007	Party Name:RANBAXY LABORATORIES LIMITED,	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Approved	
HQ File :01/83/050/00077/AM06/	RLA File :05/24/040/00057/AM06/	Lic.No/Date:0510157062 06.05.2005	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/151/2009-PI-(Norms) dated 05.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefuroxime Axetil	1 Kg.	1.	Cefuroxime Axetil Crystalline	1.05 kg
Amorphous		2.	Acetone	2.43 kg
RA concerned may take further necessary action as per above decision of NC.				

2	Case No.:32/9/83-ALC1/2006	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/83/050/00174/AM07/	RLA File :05/24/040/00087/AM07/	Lic.No/Date:0510182138 15.05.2006	Defer Date:19.10.10
	Decision : Committee decided to defer case for 19.10.10 for comments of D/o Pharmaceuticals.			

3

Case No.:354/24/83-ALC1/2007	Party Name:ORCHEM INDS.PVT LTD.,	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Approved	
HQ File :01/83/050/00814/AM07/	RLA File :09/24/040/00251/AM07/	Lic.No/Date:0910027964 27.10.2006	Defer Date:	
Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/45/2006-Ch.II dated 31.08.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
N- Hydroxy Methyl Benzamide	1 KG.	1.	Benzamide	0.990 kg

RA concerned may take further necessary action as per above decision of NC.

4	Case No.:19/35/82-ALC4/2008	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/01275/AM09/	RLA File :09/24/040/00287/AM09/	Lic.No/Date:0910035950 17.11.2008	Defer Date:16.11.2010
Decision : Committee noted that the comments from O/o DC(MSME) are pending for long and therefore decided to call for Central Excise Certified production and consumption data from the firm and to defer the case for 16.11.10.				

5	Case No.:5/44/82-ALC4/2008	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Rejected
	HQ File :01/82/050/01540/AM09/	RLA File :09/24/040/00350/AM09/	Lic.No/Date:0910036722 15.01.2009	Defer Date:
Decision : Committee noted that the firm has not furnished the information sought for vide letter dt.10.5.10 and therefore decided to reject the case as in the absence of information sought for, it was not possible to fix the norms.				

6	Case No.:13/10/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00137/AM10/	RLA File :09/24/040/00055/AM10/	Lic.No/Date:0910038020 28.05.2009	Defer Date:19.10.2010
Decision : Committee decided to defer case for 19.10.10 for comments of D/o Pharmaceuticals.				

7	Case No.:9/13/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00149/AM10/	RLA File :03/94/040/00063/AM10/	Lic.No/Date:0310522513 03.06.2009	Defer Date:16.11.2010
Decision : Committee noted that the comments from O/o DC(MSME) are pending for long and therefore decided to call for Central Excise Certified production and consumption data from the firm and to defer the case for 16.11.10.				

8	Case No.:23/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00252/AM10/	RLA File :09/24/040/00109/AM10/	Lic.No/Date:0910038369 29.06.2009	Defer Date:19.10.2010
Decision : Committee decided to defer case for 19.10.10 for comments of Department of C&PC.				

	Case No.:26/21/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
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9	HQ File :01/82/050/00453/AM10/	RLA File :09/24/040/00112/AM10/	Lic.No/Date:0910038897 12.08.2009	Defer Date:16.11.2010
Decision : Committee decided to defer case for 16.11.10for comments of D/o Pharmaceuticals.				

10	Case No.:60/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00094/AM11/	RLA File :09/24/040/00198/AM10/	Lic.No/Date:0910039255 08.09.2009	Defer Date:19.10.2010
Decision : Committee decided to defer case for 19.10.10for comments of D/o Pharmaceuticals.				

11	Case No.:70/48/82-ALC4/2009	Party Name:CHEMPRO EXPORTS (INDIA)	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Rejected
	HQ File :01/82/050/01133/AM10/	RLA File :03/94/040/00613/AM10/	Lic.No/Date:0310544665 09.11.2009	Defer Date:
Decision : : Committee noted that the firm was requested to furnish Central Excise Certified data vide letter dt.7.5.10 but the firm has not furnished the data. So far and therefore, decided to the reject the case.				

12	Case No.:29/5/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00063/AM11/	RLA File :03/94/040/00657/AM10/	Lic.No/Date:0310547230 24.11.2009	Defer Date:19.10.2010
Decision : Committee decided to defer case for 19.10.10 for comments of Department of C&PC.				

13	Case No.:20/38/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Rejected
	HQ File :01/82/050/00793/AM10/	RLA File :09/24/040/00355/AM10/	Lic.No/Date:0910040146 03.12.2009	Defer Date:
Decision : Committee noted that the firm has not furnished the information sought for vide letter dt.10.5.10 and therefore decided to reject the case as in the absence of information sought for, it was not possible to fix the norms.				
RA concerned may take further necessary action as per above decision of NC.				

14	Case No.:79/9/82-ALC4/2010	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00294/AM11/	RLA File :09/24/040/00350/AM10/	Lic.No/Date:0910040204 14.12.2009	Defer Date:19.10.10.
Decision : Committee decided to defer case for 19.10.10 for comments of Department of Pharmaceuticals.				

15	Case No.:82/9/82-ALC4/2010	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00297/AM11/	RLA File :09/24/040/00353/AM10/	Lic.No/Date:0910040205 14.12.2009	Defer Date:19.10.10
	Decision : : Committee decided to defer case for 19.10.10 for comments of Department of Pharmaceuticals.			

16	Case No.:94/9/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00309/AM11/	RLA File :09/24/040/00342/AM10/	Lic.No/Date:0910040200 14.12.2009	Defer Date:19.10.10
	Decision : : Committee decided to defer case for 19.10.10 for comments of Department of Pharmaceuticals.			

17	Case No.:67/9/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00282/AM11/	RLA File :09/24/040/00393/AM10/	Lic.No/Date:0910040408 23.12.2009	Defer Date:16.11.2010
	Decision :On the recommendations of T.A from D/O Pharmaceuticals, the Committee decided to call for following information from the firm and to defer the case for 16.11.10. (i) Certificate of Analysis from foreign supplier for import item '3-Azido-3-Deoxy Thymidine'; and (ii)Pharma specification for export item.			

18	Case No.:96/9/82-ALC4/2010	Party Name: AUROBINDO PHARMA LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00311/AM11/	RLA File :09/24/040/00391/AM10/	Lic.No/Date:0910040412 23.12.2009	Defer Date:19.10.2010
	Decision : Committee decided to defer case for 19.10.10 for comments of Department of Pharmaceuticals.			

19	Case No.:84/9/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00299/AM11/	RLA File :09/24/040/00318/AM10/	Lic.No/Date:0910040461 30.12.2009	Defer Date:19.10.2010
	Decision : Committee decided to defer case for 19.10.10 for comments of Department of Pharmaceuticals.			

20	Case No.:43/9/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00258/AM11/	RLA File :09/24/040/00405/AM10/	Lic.No/Date:0910040496 01.01.2010	Defer Date:19.10.2010
	Decision: Committee decided to defer case for 19.10.10 for comments of Department of Pharmaceuticals.			

21	Case No.:34/5/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00068/AM11/	RLA File :03/94/040/00778/AM10/	Lic.No/Date:0310554129 07.01.2010	Defer Date:19.10.2010
	Committee decided to defer case for 19.10.10 for comments of Department of C&PC.			

22	Case No.:77/9/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00292/AM11/	RLA File :09/24/040/00401/AM10/	Lic.No/Date:0910040590 12.01.2010	Defer Date:19.10.2010
	Decision : Committee decided to defer case for 19.10.10 for comments of Department of Pharmaceuticals.			

23	Case No.:97/9/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case deferred
	HQ File :01/82/050/00312/AM11/	RLA File :09/24/040/00417/AM10/	Lic.No/Date:0910040596 12.01.2010	Defer Date:19.10.10
	Decision : : Committee decided to defer case for 19.10.10 for comments of Department of Pharmaceuticals.			

24	Case No.:23/9/82-ALC4/2010	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00238/AM11/	RLA File :03/94/040/00826/AM10/	Lic.No/Date:0310555276 14.01.2010	Defer Date:19.10.2010
	: Committee decided to defer case for 19.10.10 for comments of Department of Pharmaceuticals.			

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Case No.:26/9/82-ALC4/2010	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Approved	
HQ File :01/82/050/00241/AM11/	RLA File :03/94/040/00896/AM10/	Lic.No/Date:0310556539 21.01.2010	Defer Date:	
Decision : In consultation with TA from D/o Pharmaceuticals and other technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Rosuvastatin Calcium	1 KG.	1.	(4R-CIS) 6-[(ACETYLOXY)-METHYL]-2.2-DIMETHYL-1,3-DIOXANE-4-ACETIC ACID-1,1-DIMETHYLETHYL ESTER	1.871 kg
RA concerned may take further necessary action as per above decision of NC.				

26	Case No.:25/9/82-ALC4/2010	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00240/AM11/	RLA File :03/94/040/00912/AM10/	Lic.No/Date:0310556696 22.01.2010	Defer Date:19.10.2010
	Committee decided to defer case for 19.10.10 for comments of Department of Pharmaceuticals.			

27	Case No.:59/9/82-ALC4/2010	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Approved																		
	HQ File :01/82/050/00274/AM11/	RLA File :03/94/040/00890/AM10/	Lic.No/Date:0310556699 22.01.2010	Defer Date:																		
	Decision : The Committee considered the agenda put up before it and in light of decision taken in case no. 34 of Meeting NO.24/82 dated 16.10.07, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">Nicalosamide Anhydrous</td><td rowspan="4">1 kg</td><td>1.</td><td>Salicylic Acid</td><td>0.66 kg</td></tr> <tr> <td>2.</td><td>Thionyl Shloride</td><td>0.22 kg</td></tr> <tr> <td>3.</td><td>Triethyl Amine</td><td>0.26 kg</td></tr> <tr> <td>4.</td><td>Isopropyl Alcohol</td><td>0.75 kg</td></tr> </tbody> </table> RA may take action accordingly.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Nicalosamide Anhydrous	1 kg	1.	Salicylic Acid	0.66 kg	2.	Thionyl Shloride	0.22 kg	3.	Triethyl Amine	0.26 kg	4.	Isopropyl Alcohol
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																		
Nicalosamide Anhydrous	1 kg	1.	Salicylic Acid	0.66 kg																		
		2.	Thionyl Shloride	0.22 kg																		
		3.	Triethyl Amine	0.26 kg																		
		4.	Isopropyl Alcohol	0.75 kg																		

28	Case No.:38/5/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00072/AM11/	RLA File :09/24/040/00359/AM10/	Lic.No/Date:0910040696 28.01.2010	Defer Date:19.10.2010
	Decision : TA from D/o Pharmaceuticals mentioned that export item description appear to be incorrect as it contains ratio of 2:1 whereas export item is an intermediate. The Committee, therefore decide to call the firm for PH and to defer the case for 19.10.10.			

29	Case No.:40/5/82-ALC4/2010	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00074/AM11/	RLA File :09/24/040/00427/AM10/	Lic.No/Date:0910040698 28.01.2010	Defer Date:19.10.2010
	Decision : Committee decided to defer case for 19.10.10 for comments of Department of Pharmaceuticals.			

30	Case No.:81/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00115/AM11/	RLA File :09/24/040/00390/AM10/	Lic.No/Date:0910040690	Defer Date:19.10.2010

		28.01.2010	
Decision : Committee decided to defer case for 19.10.10 for comments of Department of Pharmaceuticals.			

31	Case No.:24/9/82-ALC4/2010	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00239/AM11/	RLA File :03/94/040/00871/AM10/	Lic.No/Date:0310557308 28.01.2010	Defer Date:19.10.2010
	Decision : Committee decided to defer case for 19.10.10 for comments of Department of Pharmaceuticals.			

32	Case No.:117/9/82-ALC4/2010	Party Name:CHEMPRO EXPORTS (INDIA)	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Rejected
	HQ File :01/82/050/00332/AM11/	RLA File :03/94/040/00910/AM10/	Lic.No/Date:0310557320 28.01.2010	Defer Date:
	Decision : The Committee noted that the firm has not furnished the information sought for by NC and therefore decided to reject the case.			

33	Case No.:14/9/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00229/AM11/	RLA File :03/94/040/00924/AM10/	Lic.No/Date:0310557720 29.01.2010	Defer Date:19.10.2010
	Decision : Committee decided to defer case for 19.10.10 for comments of Department of C&PC.			

34	Case No.:81/9/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00296/AM11/	RLA File :09/24/040/00429/AM10/	Lic.No/Date:0910040725 29.01.2010	Defer Date:16.11.2010
	Decision : Committee decided to defer case for 19.10.10 for comments of Department of Pharmaceuticals.			

35	Case No.:49/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00083/AM11/	RLA File :09/24/040/00314/AM10/	Lic.No/Date:0910040762 01.02.2010	Defer Date:19.10.2010
	Decision : Committee decided to defer case for 19.10.10 for comments of Department of Pharmaceuticals.			

36	Case No.:41/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00256/AM11/	RLA File :03/94/040/00980/AM10/	Lic.No/Date:0310559358 09.02.2010	Defer Date:19.10.10
	Decision : Committee noted that necessary permission has been granted by MoEF vide their OM no. 11/12/2010-OC dt.10.09.10 and deferred the case for			

comments of D/o Pharmaceuticals for 19.10.10.

37	Case No.:83/9/82-ALC4/2010	Party Name: APITHECARY PHARMA PVT LTD.	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00298/AM11/	RLA File :09/24/040/00425/AM10/	Lic.No/Date:0910040885 10.02.2010	Defer Date:19.10.2010
	Decision : Committee decided to defer case for 19.10.10 for comments of Department of Pharmaceuticals.			

38	Case No.:63/9/82-ALC4/2010	Party Name: KOPRAN LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Approved
	HQ File :01/82/050/00278/AM11/	RLA File :03/94/040/00936/AM10/	Lic.No/Date:0310559797 11.02.2010	Defer Date:
	Decision : On the basis of recommendations of TA from D/o Pharmaceuticals, the Committee decided to fix above norms as given as appeared for by the firm which ever is lower:-			
	Export item	Qty	Import item	Qty
	Pregabalin	1 kg	(+) 3-carbamoylmethyl)-5-methylhexanoic acid	2.94 kg.
	RA concerned may take further necessary action as per above decision of NC.			

39	Case No.:68/5/82-ALC4/2010	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00102/AM11/	RLA File :07/24/040/00438/AM10/	Lic.No/Date:0710070041 16.02.2010	Defer Date:19.10.2010
	Decision : Committee decided to defer case for 19.10.10 for comments of Department of C&PC.			

40	Case No.:48/9/82-ALC4/2010	Party Name:K R R DRUGS & INTERMEDIATES PVT LTD	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00263/AM11/	RLA File :09/24/040/00385/AM10/	Lic.No/Date:0910040985 17.02.2010	Defer Date:19.10.2010
	Decision : Committee decided to defer case for 19.10.10 for comments of Department of Pharmaceuticals.			

41	Case No.:73/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00288/AM11/	RLA File :03/94/040/01012/AM10/	Lic.No/Date:0310560981 18.02.2010	Defer Date: 19.10.2010
	Decision : Committee decided to defer case for 19.10.10 for comments of Department of Pharmaceuticals.			

42	Case No.:95/9/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00310/AM11/	RLA File :09/24/040/00463/AM10/	Lic.No/Date:0910041043 22.02.2010	Defer Date:19.10.2010
	Decision : Committee decided to defer case for 19.10.10 for comments of Department of Pharmaceuticals.			

43	Case No.:41/5/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00075/AM11/	RLA File :09/24/040/00503/AM10/	Lic.No/Date:0910041155 03.03.2010	Defer Date:19.10.2010
	Decision : Committee decided to defer case for 19.10.10 for comments of Department of Pharmaceuticals.			

44	Case No.:42/5/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00076/AM11/	RLA File :09/24/040/00502/AM10/	Lic.No/Date:0910041152 03.03.2010	Defer Date:19.10.2010
	Decision : Committee decided to defer case for 19.10.10 for comments of Department of Pharmaceuticals.			

45	Case No.:70/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00285/AM11/	RLA File :03/94/040/01049/AM10/	Lic.No/Date:0310563301 08.03.2010	Defer Date:16.11.2010
	Decision : The Committee decided to forward a copy of application to Department of Pharmaceuticals and to defer the case for 16.11.10.			

46	Case No.:1/52/82-ALC4/2009		Party Name:RA CHEM PHARMA LIMITED		Meet No/Date:25/82-ALC4/2010 21.09.2010		Status:Case Approved					
	HQ File :01/82/050/01194/AM10/		RLA File :09/24/040/00488/AM10/		Lic.No/Date:0910041233 09.03.2010		Defer Date:					
	Decision : On the basis of recommendations of TA from D/o Pharmaceuticals, the Committee decided to ratify norms as below or as applied for by the firm whichever is less:-											
	Sl.No.		Export Item		Qty		S.No.		Import Item		Qty	
	1.		Ketoprofen Pellets (70%)		1 kg		1		Ketoprofen		.707 kg	
	RA may take action accordingly.											

47	Case No.:56/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Approved
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HQ File :01/82/050/00271/AM11/	RLA File :03/94/040/01069/AM10/	Lic.No/Date:0310564080 11.03.2010	Defer Date:
Decision : On the basis of recommendations of TA from D/o Pharmaceuticals, the Committee decided to ratify norms as below (with 1% wastage) or as applied for by the firm whichever is less :-			
Sl.No. 1.	Export Item D.A. Double Advantage/ Imidacloprid& Permetharin Spot on Solution,as per description mentioned.	Qty 1 ml pack	S.No. 1 2. Import Item Imidacloprid Permethrin Qty 101 mg 505mg
Pro- rata quantity will be allowed for packs of other size.			
RA may take action accordingly			

48	Case No.:31/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Approved
	HQ File :01/82/050/00246/AM11/	RLA File :03/94/040/01077/AM10/	Lic.No/Date:0310564818 15.03.2010	Defer Date:
	Decision : : On the basis of recommendations of TA from D/o Pharmaceuticals, the Committee decided to ratify norms as below (with 1% wastage) or as applied for by the firm whichever is less :-			
	Sl.No. 1.	Export Item Terminator 10 PercentSpot on/(Cats), as per description mentioned.	Qty 1 ml pack	S.No. 1 Import Item Imidacloprid Qty 101 mg
	Pro- rata quantity will be allowed for packs of other size.			
	RA may take action accordingly.			

49	Case No.:5/9/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00220/AM11/	RLA File :03/94/040/01075/AM10/	Lic.No/Date:0310565589 19.03.2010	Defer Date:19.10.2010
	Decision : Committee decided to defer case for 19.10.10 for comments of Department of C&PC.			

50	Case No.:9/9/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00224/AM11/	RLA File :03/94/040/01087/AM10/	Lic.No/Date:0310565583 19.03.2010	Defer Date:19.10.2010
	Decision : Committee decided to defer case for 19.10.10 for comments of Department of C&PC.			

	Case No.:20/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Approved
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51	HQ File :01/82/050/00235/AM11/	RLA File :03/94/040/01100/AM10/	Lic.No/Date:0310565614 19.03.2010	Defer Date:
Decision : On the basis of recommendations of TA(D/o Pharmaceutical), the Committee decided to ratify the norms in the 2% wastage, as applied for by the firm.				

52	Case No.:71/9/82-ALC4/2010	Party Name: CIPLA LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Approved																		
	HQ File :01/82/050/00286/AM11/	RLA File :03/94/040/01118/AM10/	Lic.No/Date:0310565867 22.03.2010	Defer Date:																		
	Decision : On the basis of recommendations of TA from D/o Pharmaceuticals, the Committee decided to ratify norms as below (with 1% wastage) or as applied for by the firm whichever is less :-																					
	<table><tr><td>Sl.No.</td><td>Export Item</td><td>Qty</td><td>S.No.</td><td>Import Item</td><td>Qty</td></tr><tr><td>1.</td><td>D.A. Double Advantage/ Imidacloprid& Permetharin Spot on Solution,as per description mentioned.</td><td>1 ml pack</td><td>1</td><td>Imidacloprid</td><td>101 mg</td></tr><tr><td></td><td></td><td></td><td>2.</td><td>Permethrin</td><td>505mg</td></tr></table>				Sl.No.	Export Item	Qty	S.No.	Import Item	Qty	1.	D.A. Double Advantage/ Imidacloprid& Permetharin Spot on Solution,as per description mentioned.	1 ml pack	1	Imidacloprid	101 mg				2.	Permethrin	505mg
	Sl.No.	Export Item	Qty	S.No.	Import Item	Qty																
1.	D.A. Double Advantage/ Imidacloprid& Permetharin Spot on Solution,as per description mentioned.	1 ml pack	1	Imidacloprid	101 mg																	
			2.	Permethrin	505mg																	
Pro- rata quantity will be allowed for packs of other size.																						
RA may take action accordingly.																						

53	Case No.:93/9/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00308/AM11/	RLA File :03/95/040/00826/AM10/	Lic.No/Date:0310566202 24.03.2010	Defer Date:19.10.2010
Decision : Committee decided to defer case for 19.10.10 for comments of Department of C&PC.				

54	Case No.:90/9/82-ALC4/2010	Party Name:BHARAT SERUMS & VACCINES LTD	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00305/AM11/	RLA File :03/94/040/01113/AM10/	Lic.No/Date:0310566481 25.03.2010	Defer Date:16.11.2010
Decision : Committee decided to defer case for 16.11.10 for comments of Department of Pharmaceuticals.				

55	Case No.:7/9/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00222/AM11/	RLA File :03/94/040/01093/AM10/	Lic.No/Date:0310567048 29.03.2010	Defer Date:19.10.2010
Decision : Committee decided to defer case for 19.10.10 for comments of Department of C&PC.				

56	Case No.:131/9/82-ALC4/2010	Party Name:GODAVARI BIOREFINERIES LTD.	Meet No/Date:25/82-ALC4/2010	Status:Case approved
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				21.09.2010	
HQ File :01/82/050/00346/AM11/		RLA File :03/94/040/01025/AM10/		Lic.No/Date:0310567684 31.03.2010	Defer Date:
Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/52/2010-Ch.II dated 20.09.10 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	
Crotonaldehyde Min. 99%	1 KG.	1.	Denatured Ethyl Alcohol	1.70 kg	
RA concerned may take further necessary action as per above decision of NC.					

57

Case No.:107/5/82-ALC4/2010	Party Name:VDH INTERNATIONAL	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Approved	
HQ File :01/82/050/00141/AM11/	RLA File :05/24/040/00516/AM10/	Lic.No/Date:0510261663 01.04.2010	Defer Date:	
Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/58/2010-Ch.II dated 20.09.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Butylated Hydroxy Toulene (2,6 di-tertiary Butylated Cresol)	1 KG.	1.	Para Cresol	0.705 kg
		2.	Isobutylene	0.667kg
RA concerned may take further necessary action as per above decision of NC.				

58	Case No.:106/5/82-ALC4/2010	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00140/AM11/	RLA File :05/23/040/00169/AM10/	Lic.No/Date:0510261709 05.04.2010	Defer Date:19.10.2010
	Decision : Committee decided to defer case for 19.10.10 for comments of Pharmaceuticals.			

59	Case No.:53/5/82-ALC4/2010	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00087/AM11/	RLA File :08/24/040/00004/AM11/	Lic.No/Date:0810088011 07.04.2010	Defer Date:16.11.2010
	Decision : On the recommendations of T.A from D/O Pharmaceuticals, the Committee decided to call for Central Excise Certified Production & Consumption data from the firm and to defer the case for 16.11.10.			

60	Case No.:118/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Approved		
	HQ File :01/82/050/00333/AM11/	RLA File :03/94/040/00002/AM11/	Lic.No/Date:0310569755 16.04.2010	Defer Date:		
	Decision : On the basis of recommendations of TA from D/o Pharmaceuticals, the Committee decided to ratify norms as below or as applied for by the firm whichever is Less.					
	Sl.No.	Export Item	Qty	S.No.	Import Item	Qty
	1.	Tenofovir Disoproxil Fumerate Tablets 300mg /Tenvir Tablets	1 kg	1.	9-[2-Phosphonyl Methoxy) Propyl] Adenine (PMPA)	0.8026 kg
				2.	Chloromethyl Isopropyl Carbonate	2.0867 kg
				3.	N- Methyl 2- Pyrrolidone	3.297 kg
				4.	Fumeric Acid	0.304 kg
				5.	Methylene Dichloride	6.70 kg
				6.	Isopropyl Acetate	2.35 kg
	RA may take action accordingly.					

61	Case No.:104/9/82-ALC4/2010		Party Name:CIPLA LIMITED		Meet No/Date:25/82-ALC4/2010 21.09.2010		Status:Case Approved	
	HQ File :01/82/050/00319/AM11/		RLA File :03/94/040/00073/AM11/		Lic.No/Date:0310570345 20.04.2010		Defer Date:	
	Decision : On the basis of recommendations of TA from D/o Pharmaceuticals, the Committee decided to ratify norms as below or as applied for by the firm whichever is less:-							
Sl.No.		Export Item		Qty	S.No.	Import Item		Qty
1.		Tenofovir Disoproxil Fumerate Tablets 300mg /Tenvir Tablets		1 kg	1.	9-[2-Phosphonyl Methoxy) Propyl] Adenine (PMPA)		0.8026 kg
					2.	Chloromethyl Isopropyl Carbonate		2.0867 kg
					3.	N- Methyl 2- Pyrrolidone		3.297 kg
					4.	Fumeric Acid		0.304 kg
					5.	Methylene Dichloride		6.70 kg
					6.	Isopropyl Acetate		2.35 kg
RA may take action accordingly.								

62	Case No.:3/5/82-ALC4/2010	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Approved
	HQ File :01/82/050/00037/AM11/	RLA File :03/94/040/01130/AM10/	Lic.No/Date:0310570607 21.04.2010	Defer Date:
	Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/83/2006-Ch.II dated 22.07.08 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Ortho Tertiary Butyl Cyclohexyl Acetate/ Ortho Tertiary Butyl Cyclohexyl Acetate Super	1 KG.	1.	Ortho Tertiary Butyl Phenol	0.820 kg
		2.	5% Ruthenium on Carbon Catalyst	0.000015 kg
		3.	Acetic Anhydride	0.575 kg
		4.	Methanol	0.330 kg

RA concerned may take further necessary action as per above decision of NC.

63	Case No.:4/5/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00038/AM11/	RLA File :09/24/040/00554/AM10/	Lic.No/Date:0910041759 22.04.2010	Defer Date:16.11.2010
	Decision : Committee decided to defer case for 16.11.10 for comments of Department of Pharmaceuticals.			

64	Case No.:6/5/82-ALC4/2010	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00040/AM11/	RLA File :08/24/040/00024/AM11/	Lic.No/Date:0810088431 22.04.2010	Defer Date:19.10.2010
	Decision : Committee decided to defer case for 19.10.10 for comments of Department of Pharmaceuticals.			

65	Case No.:121/9/82-ALC4/2010		Party Name:CIPLA LIMITED		Meet No/Date:25/82-ALC4/2010 21.09.2010		Status:Case Approved	
	HQ File :01/82/050/00336/AM11/		RLA File :03/94/040/00082/AM11/		Lic.No/Date:0310570681 22.04.2010		Defer Date:	
	Decision : On the basis of recommendations of TA from D/o Pharmaceuticals, the Committee decided to ratify norms as below or as applied for by the firm whichever is less:-							
	Sl.No.	Export Item	Qty	S.No.	Import Item	Qty		
1.	Tenofovir Disoproxil Fumerate Tablets 300mg /Tenvir Tablets	1 kg	1.	9-[2-Phosphonyl Methodoxy) Propyl] Adenine (PMPA)	0.8026 kg			
			2.	Chloromethyl Isopropyl Carbonate	2.0867 kg			
			3.	N- Methyl 2- Pyrrolidone	3.297 kg			
			4.	Fumeric Acid	0.304 kg			
			5.	Methylene Dichloride	6.70 kg			
			6.	Isopropyl Acetate	2.35 kg			
	RA may take action accordingly							

66	Case No.:13/5/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Approved
	HQ File :01/82/050/00047/AM11/	RLA File :09/24/040/00003/AM11/	Lic.No/Date:0910041794 23.04.2010	Defer Date:
	Decision : On the recommendations of TA from D/o Pharmaceutical, the Committee decided to ratify the norms for export product Alendronate Sodium and Cholecalciferol tablets 70mg/2800IU and 70mg/5600IU with nil wastage for import item Cholecalciferol. RA concerned may take further necessary action as per above decision of NC.			

67	Case No.:102/9/82-ALC4/2010	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00317/AM11/	RLA File :05/23/040/00011/AM11/	Lic.No/Date:0510263007 26.04.2010	Defer Date:16.11.2010
	Decision : Committee decided to defer case for 16.11.10 for comments of Department of Pharmaceuticals.			

68	Case No.:127/9/82-ALC4/2010	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00342/AM11/	RLA File :03/94/040/00039/AM11/	Lic.No/Date:0310571312 26.04.2010	Defer Date:16.11.2010
	Decision : Committee decided to defer case for 16.11.10 for comments of Department of Pharmaceuticals.			

69	Case No.:123/9/82-ALC4/2010		Party Name:CIPLA LIMITED		Meet No/Date:25/82-ALC4/2010 21.09.2010		Status:Case Approved	
	HQ File :01/82/050/00338/AM11/		RLA File :03/94/040/00094/AM11/		Lic.No/Date:0310571485 27.04.2010		Defer Date:	
	Decision : On the basis of recommendations of TA from D/o Pharmaceuticals, the Committee decided to ratify norms as below or as applied for by the firm whichever is less:-							
	Sl.No.	Export Item	Qty	S.No.	Import Item	Qty		
	1.	Tenofovir Disoproxil Fumerate Tablets 300mg /Tenvir Tablets	1 kg	1.	9-[2-Phosphonyl Methoxy) Propyl] Adenine (PMPA)	0.8026 kg		
				2.	Chloromethyl Isopropyl Carbonate	2.0867 kg		
				3.	N- Methyl 2- Pyrrolidone	3.297 kg		
				4.	Fumeric Acid	0.304 kg		
				5.	Methylene Dichloride	6.70 kg		
				6.	Isopropyl Acetate	2.35 kg		
	RA may take action accordingly.							

70	Case No.:120/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Approved
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HQ File :01/82/050/00335/AM11/	RLA File :03/94/040/00103/AM11/	Lic.No/Date:0310572042 29.04.2010	Defer Date:		
Decision : : On the basis of recommendations of TA from D/o Pharmaceuticals, the Committee decided to ratify norms as below (with 1% wastage) or as applied for by the firm whichever is less :-					
Sl.No.	Export Item	Qty	S.No.	Import Item	Qty
1.	D.A. Double Advantage/ Imidacloprid& Permetharin Spot on Solution,as per description mentioned.	1 ml pack	1	Imidacloprid	101 mg
			2.	Permethrin	505mg
Pro- rata quantity will be allowed for packs of other size.					
RA may take action accordingly					

71	Case No.:122/9/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00337/AM11/	RLA File :03/94/040/00110/AM11/	Lic.No/Date:0310572497 03.05.2010	Defer Date:19.10.2010
	Decision : Committee decided to defer case for 19.10.10 for comments of Department of Pharmaceuticals.			

72	Case No.:135/9/82-ALC4/2010	Party Name: SAINOR LABORATORIES PVT LTD	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00350/AM11/	RLA File :09/24/040/00040/AM11/	Lic.No/Date:0910042075 19.05.2010	Defer Date:19.10.10
	Decision : Committee decided to defer case for 19.10.10 for comments of Department of C&PC.			

73	Case No.:137/9/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00352/AM11/	RLA File :05/24/040/00048/AM11/	Lic.No/Date:0510264575 19.05.2010	Defer Date:16.11.2010
	Decision : on the recommendations of TA from the D/O Pharmaceuticals, the NC decided to call for complete chemistry from the firm as per norms applied for and to defer the case for 16.11.10.			

74	Case No.:138/9/82-ALC4/2010	Party Name: PROMED EXPORTS PVT.LTD.	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Approved
	HQ File :01/82/050/00353/AM11/	RLA File :05/24/040/00062/AM11/	Lic.No/Date:0510264578 19.05.2010	Defer Date:
	Decision : On the basis of recommendations of TA from D/o Pharmaceuticals, the Committee decided to fix norms as under or as applied by the firm which ever is lower:-			

S.No.	Export item	Qty	Sl.No.	Import item	Qty. allowed	Qty
1.	Tropicamide Eye Drops 0.5% (10 ml pack)	1 pack	1	Tropicamide	0.051 gm	0.051 gm
2.	Tropicamide Eye Drops 1% (10 ml pack)	1 pack	1	Tropicamide	0.102 gm	0.102gm
RA may take action accordingly.						

75	Case No.:1/17/82-ALC4/2010			Party Name:PROMED EXPORTS PVT.LTD.		Meet No/Date:25/82-ALC4/2010 21.09.2010		Status:Case Approved	
	HQ File :01/82/050/00535/AM11/			RLA File :05/24/040/00137/AM11/		Lic.No/Date:0510267953 12.07.2010		Defer Date:	
	Decision : : On the basis of recommendations of TA from D/o Pharmaceuticals, the Committee decided to fix norms as under or as applied by the firm which ever is lower:-								
	S.No.		Export item		Qty	Sl.No.		Import item	
	1.	Tropicamide Eye Drops 0.5% (10 ml pack)		1 pack		1	Tropicamide		0.051 gm
	2.	Tropicamide Eye Drops 1% (10 ml pack)		1 pack		1	Tropicamide		0.102gm
RA may take action accordingly.									

76	Case No.:2/17/82-ALC4/2010	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00536/AM11/	RLA File :07/24/040/00101/AM11/	Lic.No/Date:0710072862 13.07.2010	Defer Date:19.10.2010
	Decision : : Committee decided to defer case for 16.11.10 for comments of Department of C&PC.			

77	Case No.:3/17/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00537/AM11/	RLA File :05/24/040/00142/AM11/	Lic.No/Date:0510268095 13.07.2010	Defer Date:16.11.2010
	Decision : : Committee decided to defer case for 16.11.10 for comments of Department of Pharmaceuticals.			

78	Case No.:4/17/82-ALC4/2010	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00538/AM11/	RLA File :05/24/040/00144/AM11/	Lic.No/Date:0510268096 13.07.2010	Defer Date:16.11.2010

Decision : : Committee decided to defer case for 16.11.10 for comments of Department of Pharmaceuticals.

79	Case No.:5/17/82-ALC4/2010	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00539/AM11/	RLA File :13/24/040/00017/AM11/	Lic.No/Date:1310032717 13.07.2010	Defer Date:19.10.2010
	Decision : Committee decided to send a copy of application to D/o C&PC and to defer the case for 19.10.10.			

80	Case No.:8/17/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00542/AM11/	RLA File :09/24/040/00148/AM11/	Lic.No/Date:0910042685 14.07.2010	Defer Date:16.11.2010
	Decision : : Committee decided to defer case for 16.11.10 for comments of Department of Pharmaceuticals.			

81	Case No.:19/19/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00604/AM11/	RLA File :03/94/040/00374/AM11/	Lic.No/Date:0310585384 29.07.2010	Defer Date:16.11.2010
	Decision : : Committee decided to defer case for 16.11.10 for comments of Department of Pharmaceuticals.			

82	Case No.:8/21/82-ALC4/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Approved												
	HQ File :01/82/050/00646/AM11/	RLA File :03/95/040/00340/AM11/	Lic.No/Date:0310587330 12.08.2010	Defer Date:												
	Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/10/2010-Ch.II dated 20.09.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">STERO TEA 85 EX (Containing 50% of Tri Ethanol Amine and 50% Monoethanol Amine)</td><td rowspan="2">1 KG.</td><td>1.</td><td>Tri Ethanol Amine</td><td>0.500 kg</td></tr> <tr> <td>2.</td><td>Monoeethanol Amine</td><td>0.500kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	STERO TEA 85 EX (Containing 50% of Tri Ethanol Amine and 50% Monoethanol Amine)	1 KG.	1.	Tri Ethanol Amine	0.500 kg	2.	Monoeethanol Amine
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed												
STERO TEA 85 EX (Containing 50% of Tri Ethanol Amine and 50% Monoethanol Amine)	1 KG.	1.	Tri Ethanol Amine	0.500 kg												
		2.	Monoeethanol Amine	0.500kg												

83	Case No.:9/21/82-ALC4/2010	Party Name:S.M. CHEMICALS	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00647/AM11/	RLA File :03/95/040/00321/AM10/	Lic.No/Date:0310587339 12.08.2010	Defer Date:19.10.2010

Decision : : Committee decided to defer case for 19.10.2010for comments of Department of C&PC.

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Case No.:11/21/82-ALC4/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Approved	
HQ File :01/82/050/00649/AM11/	RLA File :03/95/040/00298/AM11/	Lic.No/Date:0310587626 13.08.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/10/2010-Ch.II dated 20.09.10 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
STERO MIPA (Monoisopropanolamine)	1 kg	1.	Propylene Oxide	0.789 kg
STERO CARE TLS (Triethanolamine Lauryl Sulphate 50%)	1 kg	1. 2.	Lauryl Alcohol Triethanolamine	0.231 kg 0.181 kg
STERO PPG 1200 (Poly Propylene Glycol)	1 kg	1. 2.	Propylene Oxide Di Propylene Glycol	0.928 kg 0.091 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:13/21/82-ALC4/2010	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Approved	
HQ File :01/82/050/00651/AM11/	RLA File :09/24/040/00185/AM11/	Lic.No/Date:0910043099 16.08.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/107/2010-Ch.II dated 21.09.10 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Benzophenone – 3 (Faint yellow crystalline powder purity more than 99%)	1 KG.	1.	Benzophenone-3 Crude (Purity95-97%) (yellow crystalline powder)	1.04 kg
		2.	Methanol (liquid)	0.400 kg
RA concerned may take further necessary action as per above decision of NC.				

	Case No.:15/21/82-ALC4/2010	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Approved
	HQ File :01/82/050/00653/AM11/	RLA File :09/24/040/00193/AM11/	Lic.No/Date:0910043100 16.08.2010	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/107/2008-Ch.II dated 21.09.10 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

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Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Octocrylene (2-Ethylhexyl-2-Cyno-3, 3-Diphenylacrylate) (Liquid)	1 kg	1.	Cyano Acetic Acid	0.400 kg
		2.	2-Ethyl Hexanol	0.624 kg
		3.	Benzophenone	0.700 kg

RA concerned may take further necessary action as per above decision of NC.

87	Case No.:22/23/82-ALC4/2010	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Approved
	HQ File :01/82/050/00790/AM11/	RLA File :03/94/040/00400/AM11/	Lic.No/Date:0310589403 25.08.2010	Defer Date:
	Decision :Committee noted that case has already been approved in NC's meeting no.23/82 dated 21.09.2010.			

88	Case No.:1/25/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00815/AM11/	RLA File :08/24/040/00170/AM11/	Lic.No/Date:0810092029 09.09.2010	Defer Date:16.11.2010
	Decision : Committee decided to defer case for 16.11.10 for comments of Department of Pharmaceuticals.			

89	Case No.:2/25/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00816/AM11/	RLA File :08/24/040/00169/AM11/	Lic.No/Date:0810092030 09.09.2010	Defer Date:16.11.2010
	Decision : Committee decided to defer case for 16.11.10 for comments of Department of Pharmaceuticals.			

90	Case No.:3/25/82-ALC4/2010	Party Name:APEX DRUGS & INTERMEDIATES LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
	HQ File :01/82/050/00817/AM11/	RLA File :09/70/040/00082/AM11/	Lic.No/Date:0910043460 09.09.2010	Defer Date:16.11.2010
	Decision : Committee decided to defer case for 16.11.10 for comments of Department of Pharmaceuticals.			

	Case No.:4/25/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:25/82-ALC4/2010 21.09.2010	Status:Case Deferred
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91	HQ File :01/82/050/00818/AM11/	RLA File :09/24/040/00225/AM11/	Lic.No/Date:0910043467 09.09.2010	Defer Date:16.11.2010
Decision : Committee decided to defer case for 16.11.10 for comments of Department of Pharmaceuticals.				